

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO.331/92

Date of Order: 28.7.1992.

BETWEEN :

V.B.Sreedharan

.. Applicant.

A N D

1. Director,
Defence Machinery Design
Establishment,
31, Sarojini Devi Road,
Secunderabad.
2. Director of Systems (L),
Naval Head Quarters,
Sena Bhavan,
New Delhi.
3. Union of India,
rep. by the Secretary,
Ministry of Defence,
New Delhi.
4. N.M.Suresh Kumar,
Head Draftsman, ~~Director~~
Defence Machinery Design
Establishment, 31,
Sarojini Devi Road,
Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mrs. S.Thripura Sundari

Counsel for the Respondents

.. Mr. N.V.Ramana, ~~Advocate~~

CURAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T - C - a - d - f

To

1. The Director,
Defence Machinery Design Establishment,
31. Sarojani Devi Road,
Secunderabad.
2. The Director of Systems (L)
Naval Head Quarters,
Sena Bhavan,
New Delhi.
3. The Secretary,
Union of India,
Ministry of Defence,
New Delhi.
4. One copy to Mrs. S.Tripura Sundari, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm.

28/10/74
29/10/74

(33)

.. 2 ..

This is an application filed under Section 19 of the Administrative Tribunals Act to declare the right of the applicant to be encadred at Secunderabad based on his option and pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Mrs. S. Thripura Sundari, for the applicant and Mr. V. Kageswara Rao for Mr. N. V. Ramana, Standing counsel for the respondents are present. Heard both sides.

3. Mrs. S. Thripura Sundari has filed a memo stating that the applicant intends to withdraw from the OA with liberty to file a fresh OA. In view of the said letter filed by Mrs. S. Thripura Sundari on behalf of the applicant we dismiss this OA as withdrawn. The applicant would be at liberty to file a fresh OA in accordance with law if the applicant is so advised.

Furnish a copy of this order to the Advocate for the applicant by tomorrow.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 28th July, 1992.

(Dictated in the Open Court)

Deputy Registrar (J)

sd

Furnish today
TYPED BY (3) 29/7/92
ASF
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.
THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 28-7-1992

ORDER / JUDGMENT

F.A./C.A./M.A. No.

in

O.A. No. 33192

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

